

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

(8)

C.P. NO.408/2002 IN  
O.A. NO.2440/2001

Thursday, this the 9th day of January, 2003

HON'BLE MRS. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)  
HON'BLE MR. V. SRIKANTAN, MEMBER (A)

A.C.P. Mohinder Singh Chhikara  
S/o Shri Chandgi Ram, aged 56 years,  
R/o D-157, Uttam Nagar, Delhi

... Petitioner  
( By Advocate : Shri Sachin Chauhan )

Versus

1. Shri Kamal Pandey,,  
Secretary,  
Ministry of Home Affairs,  
North Block, Govt. of India,  
New Delhi
2. Shri R.S. Gupta,  
Commissioner of Police,  
PHQ, I.P. Estate, MSO Building,  
New Delhi

..... Respondents  
(By Advocate : Shri Vivek, learned proxy counsel for  
Shri Rajeev Kumar)

O R D E R (Oral)

By Hon'ble Mrs. Lakshmi Swaminathan, VC (J) :

Heard both the learned counsel for the parties.

2. Shri Vivek, learned proxy counsel for Shri Rajeev Kumar has handed over a copy of the compliance affidavit to Shri Sachin Chauhan, learned counsel for the petitioner. A copy of the same will also be filed in the Registry during the course of the day. Shri Sachin Chauhan, learned counsel for the petitioner has submitted that the applicant is fully satisfied with the compliance report. He, however, states that in case any further grievance arises, he may be given liberty to agitate the same. Such an order is not required to be

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(2)

given as we note that the petitioner is satisfied with the order passed by the respondents.

3. In the above facts and circumstances of the case, CP No.408/2002 in OA No.2440/2001 is dismissed. Notices to the alleged contemnors are discharged and file be confined to the record room.

V. Srikantan  
(V. SRIKANTAN)

MEMBER (A)

Lakshmi Swaminathan  
(SMT. LAKSHMI SWAMINATHAN)  
VICE CHAIRMAN (J)

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